# The Recruitment Rules of Sub-Inspector of Police (Armed Branch) (Men & Women), 2019.



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PART--I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

# GOVERNMENT OF TRIPURA HOME DEPARTMENT.

No. F. 1(16)-PD/2005(P)

Dated, Agartala, the 20th February, 2019.

#### **NOTIFICATION**

In exercise of the powers conferred by provisions to Article 309 of the constitution and in supersession of the existing Recruitment Rules for the Post of Sub-Inspector of Police (Armed Branch) (Men and Women), the Governor is pleased to make the following amended Rules to regulate the method of common recruitment to the Post of Sub-Inspector of Police (Armed Branch) (Men and Women) of Police Department, namely:-

### 1. Short title & Commencement :-

- (i)These may be called Recruitment Rules of Sub-Inspector of Police (Armed Branch) (Men & Women), 2019.
- (ii) They shall come into force from the date of their publication in the Official Gazette.

#### 2. Name of the post:-

The name of the post shall be as specified in Column No. 1 of the Schedule at annexed hereto.

#### 3. Number of posts, Classification & scale of pay:-

The number of the said post, its classification and the scale of pay attached thereto shall be as specified in Columns 2 to 4 of the Schedule annexed hereto.

#### 4. Method of recruitment, age limit and qualification etc:-

The method of recruitment to the said post, age limit, educational and other qualifications matters relating to the said post shall be as specified in **column No. 5 to 13** of the Schedule.

#### 5. **Disqualification**: No person.

(a) Who has entered into or contracted a marriage with a person having a spouse living, or (b) Who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said posts.

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Provided that the State Government may, if satisfied that such marriage is permissible under the Personal Law applicable to such person and the other party to the marriage that there are other grounds for so doing, exempt any person from the operation of this Rule.

#### 6. Power to relax-

Where the State Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in the writing and in consultation with the TPSC, relax any of the provisions of these Rules with respect to any class or category of persons.

### 7. Repeal-

The existing Recruitment Rules for the post of Sub-Inspector of Police (Armed Branch) (Men and Women) hereby stand repealed with immediate effect and are replaced by this Recruitment Rules according to the Schedule enclosed herewith.

## 8. Saving-

Nothing in these Rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the SC, ST, Ex-Servicemen and other special categories of persons in accordance with the orders issued by the State Government from time to time in this regard.

By order of the Governor,

**S. Chaudhury**Addl. Secretary to the Government of Tripura.